

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.942 of 2021

Anita Budhia

....

Petitioner

Mr. Goutam Kumar Acharya, Senior Advocate

-versus-

State of Odisha and Others

....

Opposite Parties

Mr. Devasish Panda, Advocate

For Opposite Party No.3

Mr. M.S. Sahoo, Additional Government Advocate

CORAM:

**THE CHIEF JUSTICE
JUSTICE B.P. ROUTRAY**

ORDER

29.04.2021

Order No.

- 05.
1. This matter is taken up by video conferencing mode.
 2. Learned counsel for Opposite Party No.3 states that he received a copy of the rejoinder affidavit only day before yesterday.
 3. An affidavit dated 18th April, 2021 has been filed by the Additional Chief Secretary to Government, Health and Family Welfare Department, Odisha enclosing a white paper on the status of Cancer Care in Odisha. A copy of the said affidavit be served on learned counsel for the Petitioner within next two days as well as on learned counsel appearing for the Opposite Party No.3.

4. Para-5 of the aforementioned affidavit states that as far as the establishment of PET-CT at Acharya Harihar Post Graduate Institute for Cancer, Cuttack (AHPGIC) is concerned, it should be established within four to six months and made operational by October, 2021.

5. As regards establishing similar facilities at Capital Hospital, Bhubaneswar and Jharsuguda, it is stated that the facility at the aforementioned two locations will be made operational by April, 2023.

6. This Court directs the Department of Health and Family Welfare, Odisha to further examine the feasibility of establishing such PET CT Scan facilities at two other locations in Odisha i.e. Balasore and Berhampur.

7. An additional affidavit has been filed by Opposite Party No.3 affirming that contract has been awarded for providing 16-Slice PET/CT Scan at AHPGIC in PPP Mode on 19th April, 2021. A copy of the said affidavit be served on learned counsel for the Petitioner within two days.

8. The Petitioner has filed rejoinder to the earlier affidavit on 23rd April, 2021. He is permitted to file a further affidavit to the aforementioned affidavit of Opposite Party No.3 before the next date.

9. It is seen that Maitri Sansad has sent a letter to this Court on the same issue.

10. List for further consideration on 7th July, 2021.

11. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021.

S.K. Jena/P.A.

